

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 190/MP/2016**

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access in inter-State transmission and related matters) Regulations, 2009.

Date of Hearing : 15.2.2018

Coram : Shri P. K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Greenco Budhil Hydro Power Private Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Hemant Singh, Advocate, GBHPPL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Ravi Kishore, PTC

**Record of Proceedings**

The Commission observed that the petition is listed for direction as the hearing in the matter was concluded and the order could not be issued prior to demitting of office of ex-Chairperson. Learned counsel for the Petitioner submitted that since the Commission has already noted the arguments through a detailed RoP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**